

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-16-2020

Kalpana Bhonsle

...Applicant

v/s.

State of Goa and Anr.

...Respondents

Shri Ryan Menezes, Advocate for the applicant.

Coram:- NUTAN D. SARDESSAI, J.

Date :- 7th July,2020

P.C.:

Heard Shri Ryan Menezes, learned Advocate for the applicant who has prayed for the suspension of the sentence on the premise that grave prejudice would be suffered by the applicant in case the impugned judgment and sentence is not stayed.

2. Taking into consideration that there is a triable case in favour of the applicant, the impugned judgment and sentence is stayed subject however to the applicant depositing an amount of ₹2,00,000/-(Rupees Two Lakhs only) in the Registry of this Court within Four weeks from

today. She is ordered to be enlarged on bail on executing bail bonds in the amount of ₹20,000/- (Rupees Twenty Thousand only) and furnishing one local surety in co-extensive amount to the satisfaction of the learned Additional Sessions Judge, South Goa, Margao.

3. In these terms the application stands disposed off.
4. Call for the records and proceedings of the Courts below.

NUTAN D. SARDESSAI, J.

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